CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 301/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 24 and 25 of the CERC (Ancillary Services) Regulations, 2022 along with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023 And Regulations 67 and 68 of the CERC (Conduct Of Business) Regulations, 2023, seeking relaxation from Emergency TRAS under Regulation 20(6) of the CERC (Ancillary Services) Regulations, 2022 read with this Hon'ble Commission's Record Of Proceedings dated 5.6.2025 in Petition No. 713/MP/2025.
Petitioner	:	ACB (India) Limited (ACBIL)
Respondents	:	Grid Controller of India Limited & Anr.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Matrugupta Mishra, Advocate, ACBIL Shri Nipun Dave, Advocate, ACBIL Ms. Vanshika Saraf, Advocate, ACBIL Shri Subhendu Mukherjee, Grid-India Shri Alok Kumar Mishra, Grid-India Ms. Momai Dey, WRLDC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for detailed hearing and was accordingly adjourned. The learned counsel for the Petitioner submitted that while the Respondent, Grid-India, had filed its reply, to which the Petitioner had filed its rejoinder, WRLDC had not yet filed any reply Learned counsel further requested that the matter may be listed for final hearing.

2. The Petition will be listed for hearing on **22.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)